

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 3317/2017**

New Delhi, this the 20<sup>th</sup> day of September, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Sh. Bhoodev Prasad Rathore,  
S/o Late Shri Mawasi Ram,  
R/o E-200, Krishan Vihar,  
Near Shrangar Jewellers,  
Som Bazar Raod,  
Delhi – 110 086.

.... Applicant

(By Advocate : Mr. Malaya Chand)

Versus

Delhi Development Authority,  
Through its Vice Chairman,  
Vikas Sadan, INA, New Delhi.

.... Respondents

**O R D E R (O R A L)**

**Hon'ble Mrs. Jasmine Ahmed, Member (J) :**

Learned counsel for the applicant states that the applicant herein retired with effect from 31.07.2017 but, till date, no pensionary benefits/pension has been released in his favour. Counsel for the applicant submits that no communication in this regard has also been done with the applicant. He also states that the applicant has given a detailed representation dated 26.07.2017 which is at page 12 followed by a reminder dated 16.08.2017 which runs from page 18 to page 23. Counsel for the applicant states that, at this stage, he would be happy and satisfied, if a direction is given by this Tribunal to the respondents to decide the representation of the applicant by

passing a detailed and reasoned order within two months and if the facts are not otherwise, to release the pension/pensionary benefits to the applicant.

2. As prayed by the learned counsel for the applicant, the respondents are directed to take a reasoned decision on his representations and if the facts are not found otherwise, they shall release the pension/pensionary benefits to the applicant.

O.A stands disposed of with the above direction.

(Jasmine Ahmed)  
Member (J)

/Mbt/